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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB) No.710/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th January 2018, 10.30 A.M

| Name of the Company | Jai Prakash Overseas Finance Ltd.-Vs- Techno Fab Manufacturing Ltd. | | |
|---------------------|--|------------------------|---------------------|
| Under Section | 7 IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

1. Pranay Agarwal
2. Arushi Sengupta

F.C.
C.A

[Signature]
[Signature]

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the objection. Prayer is allowed. Corporate debtor may file Vakalatnama along with the Board Resolution and reply within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 30/01/2018 for admission.

[Signature]

(Jinan K.R.)
Member (J)

[Signature]

(V.P.Singh)
Member (J)